

\$~9(Original Side)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 165/2021 & I.A. 5830/2021

PICASSO DIGITAL MEDIA PVT LTD. Petitioner

Through: Mr. Ravi Ranjan & Ms. Preeti,
Adv.

versus

PICK A CENT EDUCATION AND CONSULTANCY
SERVICES PVT LTD Respondent

Through: Mr. Nishant Gaurav Gupta and
Mr. Bharath Babu, Advocates

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

% **06.10.2021**

1. Mr. Ravi Ranjan, learned Counsel for the petitioner, submits that he has not received any copy of the reply filed by the respondent.
2. Mr. Bharath, learned Counsel for the respondent is directed to e-mail, to learned Counsel for the petitioner, today itself, a copy of the reply along with annexures thereto.
3. Let a rejoinder thereto, if any, be filed within four weeks from today.
4. Both sides are also directed to file short notes of their respective submissions, not exceeding five pages each, after exchanging copies with each other, at least 48 hours in advance of the next date of hearing.

5. Mr. Bharath also submits that the impugned award is also under challenge before a coordinate Bench of Hon'ble Mr. Justice Vibhu Bakhru, on 9th December, 2021.

6. Accordingly, list on 9th December, 2021, before Hon'ble Mr. Justice Vibhu Bakhru, subject to orders of Hon'ble the Judge-in-Charge (Original Side).

7. This Court has been observing, in case after case, that cross challenges under Section 34 of the Arbitration & Conciliation Act, 1996, are being put up by the Registry before different Benches. This creates confusion, as the Court has to then direct that the matters be consolidated before any one Bench and also makes it necessary to adjourn the matter.

8. It would be advisable that the Registry devices a system by which it maintains a record of challenges to awards so that cross challenges to the award are listed before the same Bench and unnecessary delay is avoided.

9. Let a copy of this order be marked to the learned Registrar General, so as to ensure compliance as best as possible.

10. Interim orders already passed shall continue till the next date of hearing.

C.HARI SHANKAR, J

OCTOBER 6, 2021

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